

30/100

5

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

M.P-127/2001 ordersheet pg-1

disposed date-28/05/2001

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discharged date-06/01/2003

O.A/T.A No. 320/2000

R.A/C.P No. 24/2002

E.P/M.A No. 127/2001

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2. Judgment/Order dtd. 26/09/2001Pg. 1 to 2 Disposed
3. Judgment & Order dtd.....Received from H.C/Supreme Court
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16. Counter Reply.....

SECTION OFFICER (Judl.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 JUHATI BENCH: JUHATI. 5 (FORM NO. 4)
 ORDER SHEET (See Rule-42)

APPLICATION NO. 320/2000

Applicant(s) Md. Mazamril Aliador.

Respondent(s) Union of Jid'a ados.

Advocate for Applicant(s) Mr. B. Malakar.

Advocate for Respondent(s) C. G. S.

Notes of the Registry

DATE

ORDER OF THE TRIBUNAL

29.9.00

Present: Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

Heard Mr. B. Malakar, learned counsel for the applicant and Mr. A. Deb Roy, Sr. C.G.S.C. for the respondents.

Application is admitted. Issue notice on the respondents. Records call for. Returnable by six weeks. List on 14.11.00 for orders. Status quo shall be maintained as on to-day.

Vice-Chairman

1m

23/10/2000

14.11.00

On the prayer of Mr. B.S. Basumatary, learned Addl. C.G.S.C. the case is adjourned to 12.12.2000 for filing of written statement.

List on 12.12.2000 for written statement and further orders.

Vice-Chairman

12-11-2000

12-11-2000

15-11-2000

12-12-2000

no s.B. Adjourned to 4-11-2001

These were a reference to 12-12-2000

no s.B. Adjourned to 12-11-2001

12-11-2000

12-11-2000

12-11-2000

Note: Notice not yet served.

Pro

Files are received
 Notice prepared and sent
 to D/S for issuing the
 Respondent No 1 to 3 with
 D/No 2278/80 dt 23/10/00

12/10/00

① Service report are still awaited.

② No written statement has been filed.

320/13-11-2000

502929
 28.9.2000

30/9/2000

25/9/2000

Notice duly served on RNs 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100.

① Service report are still awaited.

② No. wfs has been filed. 17.1.01.

By
3.1.2001

On the prayer of Mr. A. Deb Roy, Sr. C.G.S.C. on behalf of Mr. B. S. Basumatary Addl. C.G.S.C. 3 weeks time is allowed for filing of written statement. List on 12.2.01 for filing of written statement and further orders.

No. wfs has been filed.

By
16.1.2001

12.2. No S.B. Adjourned to 28/2/2001
Mo
A.B.R.
12/2

[Signature]
Member

No written statement has been filed.

By
28.2.01

28.2.2001 Four weeks time allowed to the respondents to file their written statement. List for orders on 28.3.01.

[Signature]
Vice-Chairman

No written statement has been filed.

nkm

By
28.3.01

28.3.2001 Four weeks time allowed to the respondents to file written statement. List it for orders on 16.5.01.

[Signature]
Vice-Chairman

Corrected the name as here order passed in M.O. No. 127/01. dtd. 28/5/01.

nkm

By
30/5/01

16.5.2001 Seven days time allowed to the applicant to take necessary steps on the prayer of Mr B. Malakar, learned counsel for the applicant. List for orders on 28.5.01.

[Signature]
Vice-Chairman

No written statement has been filed.

nkm

By
28.6.01

28.5.01 List the case on 27-6-2001 to enable the respondents to file written statement.

[Signature]
Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
<p>No. written statement has been filed.</p> <p><i>By 29/7.8.01</i></p>	<p>29.6.2001</p>	<p>Four weeks time allowed to the respondents to file their written statement. List for orders on 8.8.01.</p> <p>By Order <i>29.6</i></p>
<p>No. written statement has been filed.</p> <p><i>By 25.9.01</i></p>	<p>8.8.2001</p> <p>nkm</p>	<p>Post the matter for hearing on 26.9.01. The respondents may file written statement, if any, in the meantime.</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p><i>15/10/2001</i></p> <p><i>Copy of the judgment has been sent to the office for issuing the same to the L/Advocates for the parties.</i></p> <p><i>HS</i></p>	<p>26.9.2001</p> <p>nkm</p>	<p>Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.</p> <p><i>[Signature]</i> Vice-Chairman</p>

Notes of the Registry

Date

Order of the Tribunal

U

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./XXX. No. 320 of 2000

DATE OF DECISION 26.9.2001.....

Md. Mozammil Ali and 8 others APPLICANT(S)

Mr B. Malakar ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

The Union of India and others RESPONDENT(S)

Mr A. Deb Roy, Sr. C.G.S.C. and
Mr B.C. Pathak, Addl. C.G.S.C. ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

5. Judgment delivered by Hon'ble Vice-Chairman



4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.320 of 2000

Date of decision: This the 26th day of September 2001

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

1. Md. Mozamamil Ali
 2. Md. Islam Ali
 3. Jan Mahammad Ali
 4. Md. Abul Hussain
 5. Md. Mojimuddin Ahmed
 6. Md. Zakir Ali
 7. Md. Abul Ali
 8. Shri Bipul Baishya
 9. Md. Khabir Ali.
- By Advocate Mr B. Malakar.

.....Applicants

- versus -

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Communication, New Delhi.
 2. The Chief General Manager, Telecommunication, Guwahati.
 3. The Sub-Divisional Officer, Telecommunication, Tezopur,
- By Advocate Mr A. Deb Roy, Sr. C.G.S.C. and Mr B.C. Pathak, Addl. C.G.S.C.

.....Respondents

.....

O R D E R (ORAL)

CHOWDHURY. J. (V.C.)

The only issue involved in this application pertains to conferment of temporary status as per the Scheme under the Department of Telecommunication.

2. I have heard Mr B. Malakar, learned counsel for the applicants and also Mr B.C. Pathak, learned Addl. C.G.S.C. To adjudicate the claim of the applicants, one is to make an evaluation of the facts by scrutinising

the records, which will not be an easy task for the Tribunal. In the circumstances, to meet the ends of justice, the applicants who are nine in number are directed to make fresh representation before the Chief General Manager, Telecommunication, alongwith the materials available in support of their claim. The applicants may submit detailed representation individually within two weeks from today. If such representations are filed by the applicants, the Chief General Manager, Telecommunication shall cause an enquiry into the matter and after scrutinising all the materials on record pass a reasoned order on the representations. Needless to state that if already such exercise was made and the case of the applicants were examined, the respondents need not go into the fresh exercise, but, instead they should communicate the decision to the applicants.

3. With the above observation the application stands disposed of. There shall, however, be no order as to costs.


(D. N. CHOWDHURY)
VICE-CHAIRMAN

a

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
 GUWAHATI BENCH: GUWAHATI.
 6304 28 SEP 2000
 Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
GUWAHATI BENCH: GUWAHATI.

O.A. NO. 320 /2000

Md. Muzammil Ali & Ors ... Applicants
 - Versus -
 Union of India & Ors..... Respondents.

I N D E X

<u>Sl No.</u>	<u>Particulars</u>	<u>Pages</u>
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3.	Annexure	A series 10-17
4.	Annexure	
5.	Annexure	
6.	Annexure	B - 18

Filed by

Bul
 Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.

Filed by - 10
Mozamil Ali & Ors
Thro:
Bhupesh Maaskar
Advocate
28/9/21

O. A. 320 /2000

An application under section 19 of the
Central Administrative Tribunal Act, 1985.

Md. Mozamil Ali & Ors. Applicants.

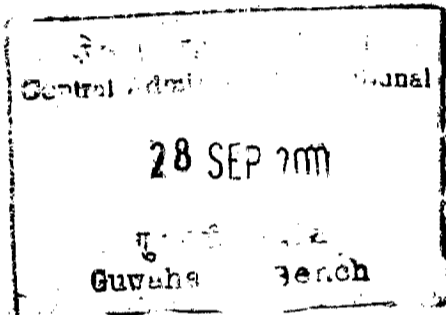
Vs.

The Union of India, & Ors. .. Respondents.

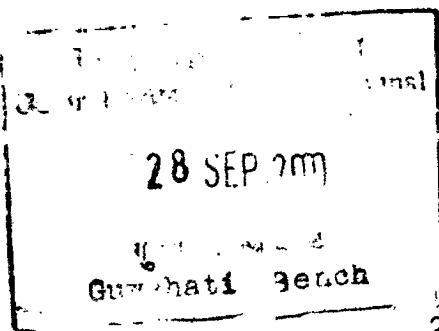
1. PARTICULARS OF THE APPLICANT:

1. Md. Mozamil Ali, S/O. Md. Harej Uddin Ahmed,
Village- Makhania, PO. Baramboi, Dist.
Kamrup.
2. Md. Islam Ali, S/O. Naushad Ali,
Village- Alikash, P.O. Rowmari
Dist- Kamrup.
3. Jan Mahammad Ali S/o. Md. Jalil Ali
Vill- Alikash, PO -Rowmari
District- Kamrup.
4. Md. Abul Hussain, S/o. Md. Mushabib Ali,
Village- Bamunbari, PO Pasaria, Kamrup.
5. ~~Md. Mujibur Rahman, S/O. Late Harroj Ali,~~
~~Village- Baramboi, PO- Baramboi, Kamrup.~~
Md. Mojimuddin Ahmed, S/O Basiruddin Ahmed.
Village- Makhania, P.O. Baramboi.

Contd.... 2/



6. Md. Zakir Ali, S/O. Maina Ali,
Village- Kudra Secha, PO Hanguli,
District- Kamrup, Assam.
7. Md. Abul Ali, S/O. Md. Abdul Ali,
Village- Seshamukh (Tolia), PO-Pasaria,
District- Kamrup.
8. ~~Shri~~ Bipul Baishya, S/O. Shri Bari Ch.
Baishya, Village- Dalibari, PO- Dadara,
Dist- Kamrup, Assam.
9. Md. Kabir Ali.



2. PARTICULARS OF THE RESPONDENTS:

1. Union of India, represented by its
Secretary to the Govt. of India,
Ministry of Communication, New Delhi.
2. The Chief General Manager, Telecommunication
Ulubari, Guwahati- 7.
3. The Sub-Divisional Officer,
Telecommunication, ^{Tezpur} ~~Rangia~~, PO. ^{Tezpur} ~~Rangia~~,
District- ~~Kamrup~~- Assam.

3. PARTICULARS OF THE ORDER AGAINST WHICH
THIS APPLICATION HAS BEEN MADE:

Non regularisation of the services of the
applicants who were serving as casual
Mazdoor.

12

4. JURISDICTION:-

The applicants further declares that the subject matters of this case is within the jurisdiction of the Central Administrative Tribunal, Guwahati.

5. LIMITATION:

This application is made with the prescribed time under section 21 of the Central Administrative Tribunal Act, 1985.

<p>28 SEP 7 00</p> <p>Casual Mazdoors</p> <p>Sub-Divisional Officer (Phone), Rangia</p>

6. FACTS OF THE CASE:

6.1. That the applicants were working as Casual Mazdoors in the Telecom Department under the Sub-Divisional Officer (Phone), Rangia, since 1994. In 1998, they were verbally terminated from their respective jobs. During the period of their engagement as casual mazdoors, they had worked for the period shown against each as under:

1. Md. Mazamil Ali:

- 1994 , March to December - 207 days.
- 1995 , June to December - 258 days.
- 1996, January to December -271 days
- 1997 January to Dec. 270 days
- 1998 January to June 133 days.

2. Md. Islam Ali:

- 1994 251 days
- 1995 265 days
- 1996 271 days
- 1997 276 days
- 1998 249 days

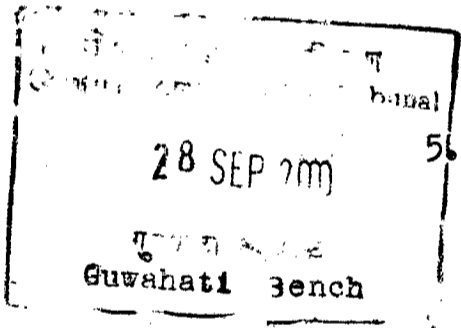
Contd....

3. Md Jan Mahammad Ali:

1994	265 Days
1995	279 "
1996	275 "
1997	269 "
1998	281 "

4. MD. Abul Hussain:

1994	269 Days.
1995	275 "
1996	264 "
1997	279 "
1998	258 "



5. Md. Mujibur Rahman:

1994	203 Days
1995	265 days
1996	275 "
1997	271 "
1998	120 days.

6. Md. Zakir Ali:

1996	204 days
1997	247 days
1998	257 days.

7. Md. Abul Ali:

1993	249 days
1994	244 days
1995	251 days
1996	247 days
1997	258 days
1998	131 days.

14

8. Shri Bipul Baishya, :

1994	205 days
1995	257 days
1996	269 days
1997	265 days
1998	235 days.

9. Md. Kabir Ali:

He had ~~been~~ worked with effect from December, 1991 to March, 1992.

The applicants having common cause and relief sought being same, they may be permitted to file this single application under rule 4 (d) (a) of the CAT Procedure Rules 1987

Ball

28 SEP 7 00 AM
 GUWAHATI BENCH

6.2. That the applicants ~~begs~~ beg to state

that they submitted the working particulars since the date of their engagement in the office of the Sub-Divisional Officer, (Phone), Rangia and the said SDO (Phone) sent the same to the Respondent No. 2. The names of the applicants can be located in the office of the Respondent No.1.

6.3. That thereafter, the applicants

had not given reply and they were assured that they would be considered for regularisation. But no such regularisation took place and ultimately the applicants were dis-engaged. The working particulars were furnished to the Respondents in the months of April, 1996. The respondent No. 2 was requested time without numbers to consider their case for regularisation.

Contd....

6.4. That no reply has been given to the applicants although they submitted working particulars to the Respondents No. 2 through SDO (Phone), Rangia.

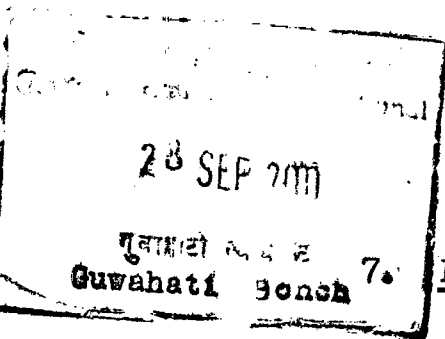
6.5. That the applicant beg to state that hundreds and thousands of similarly situated casual mazdoors have been regularised by the department and more then 7000 (Seven hundred) such mazdoors have been regularised who completed their services 240 days in a year and ~~more~~ as such, the case of the applicants stand on the same putting with those already regularised by the department as per judgment and order of this Hon'ble Tribunal in several same cases. The applicants crave indulgence of the Hon'ble Tribunal to ~~pass~~ pass the relevant judgment referred to in this paragraph.

28 SEP 2000
Guwahati Bench

6.6. That the applicants beg to state that the Government of India is contemplating change in the administration of the Telecom department and has tentatively arrived at a decision to form a corporation with effect from 1.10.2000 and numerous correspondences have been made in this regard. It is in this context the applicants state that the Telecom department has fixed 1-8-98 as the cut off date for regularisation of the casual mazdoors who have completed 240 days continuous service in a

particular year before prior to 1.8-98. Therefore the cases of the applicants are squarely covered all the principle adopted by the department itself for regularisation as they have completed more than 240 days before 1998 as may be seen from the paragraph 1 of this application.

Copies of engagements letters and department's letter are annexed herewith and marked as Annexures A series and B.



LEGAL GROUNDS:

That the applicants having served for more than 240 days before 1-8-98, they are eligible for consideration of their cases for regularisation. The applicants having submitted their working particulars to the respondents, the respondents were duly bound to consider their cases for regularisation. Since this Hon'ble Tribunal has passed judgment and order in similar cases for regularisation of those applicants, the applicants being similarly situated they are also entitled to get the same benefit and for not regularisation of their services, respondents have discriminated the applicants and therefore the Hon'ble Tribunal is required to issue appropriate direction to the respondents for regularisation of the services of the applicants. The respondents authorities have not extended similar benefit to the applicants and they have violated the principle of natural justice . Hence, it is a fit case for issuing

Contd....

appropriate direction by this Hon'ble Tribunal for regularisation of the services of the applicants.

8. REMEDIES EXHAUSTED:

The applicants declare that the filed several representations before the authorities for regularisation of their services which have been mentioned in the head facts of the case but the authorities/respondents have not yet considered ~~his case~~ their case for regularisation and hence they approached this Hon'ble Tribunal.

20 SEP 98
Guwahati Bench

MATTERS NOT PREVIOUSLY FILED OR PENDING
IN ANY OTHER COURTS/TRIBUNAL.

The applicants declare that no case is filed or pending in any court or Tribunal regarding the present case.

10. No. of IPO - - - 2G 502929
Issuing P.O - - - Guwahati
Payable at - - - Guwahati

10. RELIEF SOUGHT:

Under the circumstances, the applicants pray:

(i) That the respondents authorities be directed to regularise their services as casual mazdoors as they have completed more than 240 days continuous service from 1-8-98.

(ii) The respondents be directed to consider the case of the applicants for regularisation as per with those casual mazdoors who have been regularised on the basis of the Hon'ble Tribunal's judgment and and orde.

Contd....

VERIFICATION

I Md. Mozamil Ali, S/O. Md. Harej Uddin Ahmed, Village Mohkania, P.O. Baramboi, in the district of Kamrup, Assam one of the applicants of this application do hereby verify that the statements made in paragraphs 1, 2, 3, 4, 5, 6(1, 2, 3, 4)^{5, 7,} 8, 9, 10, are true to the best of my knowledge and belief and those made in paragraphs 6(6, 7,) being matters of records are true to my information derived therefrom and the rest are my humble submissions ~~which~~ before this Hon'ble tribunal which I believe to be true.

And I sign this application on this 28th day of September, 2000 at Guwahati.

Md. Mozammil ^{Ali} ~~Ali~~
SIGNATURE.

Central Tribunal
28. SEP 2000
GUWAHATI BENCH

10

Annex - A

TO WHOME IT MAY CONCERN

Certify that Sri Md Mozamil Ali S/O Md. Harejuddin ⁹ Ahmed.
Village- ~~Baramboi~~ ^{Mokheria} Post-Baramboi P/S- Hajo Dist-Kamrup
was working as daily rated mazdoor in the department of
Telecom for construction/^Maintenance etc. He was under me
Since 1994 to June/98.

Details are given below

<u>YEARS</u>	<u>MONTHS</u>	<u>WORKING DAYS</u>
1994	March to December	207 days
1995	Jan to December	258 days
1996	Jan to December	271 days
1997	Jan to December	270 days
1998	Jan to June	133 days

Govt Clerk
B. RAI
Cable Splicer
S/O S/O TEZPUR.

Certified that Sri Mc. Islam Ali
 S/O Mausad Ali Village Alikash
 Post Ranmani P/S-Haja Dist Kompup

has been working in the Telecom Department as a casual labourers under my control for cable lying /cable maintenance works etc on ACG-17.

Details of working days are given below:-

251
1994

265
1995

271
1996

276
1997

249
1998

TO WHOM IT MAY CONCERN

90 *Bores h.*
the 8810 P.L.
 Cable Splicer
 SRO TEZPUR.

This is to certified that Sri
 S/Oof Village.....
PostDist.....
 has been working in the department of Telecom as casual labourer under my control for cable lying /cable maintenance works etc on ACG-17 since.....

Signature and Designation
 of
 controlling officer

Certified that Sri *Jan Mahammad Ali*
 S/O *Julil Ali* Village *Al-Kash*
 Post *Ranman P/S-Hajo* Dist *Kamrup*
 has been working in the Telecom Department as a casual
 labourers under my control for cable lying /cable mainte-
 nance works etc on AGO-17.

Details of working days are given below:-

$\frac{265}{1994}$

 $\frac{281}{1998}$

$\frac{279}{1995}$

$\frac{275}{1996}$

$\frac{269}{1997}$

TO WHOM IT MAY CONCERN

This is to certified that Sri
 S/Oof Village.....
PostDist.....
 has been working in the department of Telecom as casual
 labourer under my control for cable lying /cable maintenance
 works etc on AGO-17 since.....

90 Pours etc h.
no 8-8-87 + hr.
 RAJ
 Sd/- Officer
 D/O SDO

Signature and Designation
 of
 controlling officer

A3

13 22

Certified that Sri Mat. Abul Hussain
 S/O Mishahib Ali Village Bamunboni
 Post Pasaria P/S Haji Dist Kamrup
 has been working in the Telecom Department as a casual
 labourers under my control for cable lying /cable mainte-
 -nance works etc on ACO-17.

Details of working days are given below:-

$\frac{269}{1994}$

$\frac{271}{1995}$

$\frac{264}{1996}$

$\frac{279}{1997}$

$\frac{255}{1998}$

TO WHOM IT MAY CONCERN

By Mat. Abul Hussain
 S/O Mishahib Ali

Mat. Spl. Insp.

This is to certified that Sri

S/O of Village.....

..... Post Dist.....

..... in the Department of Telecom as casual

Ay 14
27

TO WHOME IT MAY CONCERN

This is to certify that Md Majibur Rahman
S/O Late Harmoj Ali Village. Barambei Post. Barambei
P/S .Haje District-Kamrup(Assam) was working as daily
rated mazdoor in the Telecom Department for construction/
Maintenance works etc. He was working under me since
April/94 to December/98.

PARTICULARS ARE GIVEN BELOW

Year	Months	Working days
1994	April to December	203 days
1995	Jan to December	265 "
1996	Jan to December	275 "
1997	Jan to December	271 "
1998	Jan to December	120 "

B. HAJ
B. HAJ
Cable Splicer
O/O SHOP TEZPUR.

TO WHOM IT MAY CONCERN

As 24 15

This is to certified that Mr. Zakir Ali S/O .Maina Ali Village -Khudra Secha POST- Hanguli P/S- Kamalpur DIST- Kamrup was working as daily rated mazdoor in the deptt for maintenance/construction etc. He was working under me since 1996 to August/98..... His payment was made by ACG-17

<u>YEAR</u>	<u>Months</u>	<u>WORKING DAYS</u>
1996	March to December	204 days
1997	January to December	247 days
1998	January to August	257 days

TO WHOM IT MAY CONCERN

Ans B. H. Cable Splice

This is to certified that S/O Village..... POST.....P/S.....DIST.... has been working in the department of Telecom as casual labourer under my control for maintenance /construction works since..... and payment was made on ACG-17.

TO WHOME IT AMY CONCERN

Ag 25/6

This is to certified Md Abul Ali S/O Md Abdul Ali
Village- Seshamukh(Tolia) Post-Pasaria P/S Haji Dist-Kamrup
has been working in the department as casual mazdoor since
1993 to 1998 for construction works etc.

DETAILS OF WORKING DAYS ARE GIVEN BELOW

YEARS	MONTHS	DAYS
1993	January to December	249 days
1994	January to December	244 days
1995	January to december	251 days
1996	January to December	247 days
1997	January to December	258 days
1998	January to June	131 days

DR EIS 12
A BAR
Lanka Solicitor
78 SO. M. TETPUR

A7 17

TO WHOME IT MAY CONCERN

This is to certify that Sri Bipul Baishya S/O Sri Hari Ch Baishya Village- Dalibari Post-Dadara P/S-Hajo Dist- Kamrup(Assam) was working as daily rated mazdoor in the department for construction/maintenance works etc. He was under me since 1994 to June/1998.

DETAILS ARE GIVEN BELOW

<u>Year</u>	<u>Months</u>	<u>Working days</u>
1994	March to December	205 days
1995	Jan to December	257 days
1996	Jan to December	269 days
1997	Jan to December	265 days
1998	Jan to June	135 days

B. HAI

Sub-Collector

O/O SDO TEZPUR.

Govt. of India
 Department of Telecommunications
 Office of the Chief General Manager Telecom.
 Assam Telecom Circle, Guwahati-781 007

No. TSTT-2A/2/JRT/3 Dated at Guwahati the 27/07/2000

To: Sri P. C. Tiwari,
 Telecom District Manager,
 Jorhat

Sub: Grant of Temporary Status to Casual Labourers

Ref: Your letter No. X-1/CON/Part-II/2000-2001/23 Dated 6-7-2000.

Kindly refer to your above cited letter under which the result of the verification by committee was communicated to this office along-with analysis.

It emerged from the above report that 88 casual labourers had completed 240 days in any preceding years even though they were not in service as on 01-08-1998. The report however is silent about the present status of these casual labourers. It is understood that none of them is working as on date too. You are therefore, requested to kindly confirm the above position.

This is urgent.

(Signature)
 (Narlesh Shukla)
 Deputy General Manager (Admn)

Copy to:-

1. The GM/Dibrugarh,
2. The GM/Guwahati and
3. The TDM/Bongaigaon.

They are also requested to submit similar report covering the casual labourers who had completed 240 days but not available as on 01-08-1998.

JA 107/98
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sd/-
 For Chief General Manager, Assam
 Telecom Circle, Guwahati-7.

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